

## RAJYA SABHA

Friday, the 23rd December, 1960/the  
2nd Pausa 1882 (Saka)

The House met at eleven of the  
clock MR CHAIRMAN in the Chair

### MEMBER SWORN

SHRI A D MANI (Madhya Pradesh)

### SHORT NOTICE QUESTIONS AND ANSWERS

#### SITUATION IN THE JAMBAD COLLIERY

1 DR. SHRIMATI SEETA PARMA-  
NAND Will the Minister of LABOUR  
AND EMPLOYMENT be pleased to state

(a) whether it is a fact that the  
situation in the Jambad Colliery has  
led to police firing and the use of tear  
gas and has resulted in a complete  
breakdown of the working conditions  
in the colliery, if so, how many  
workers have been rendered un-  
employed, and

(b) the cause of the trouble and the  
names of the union or unions which  
are implicated in the trouble at the  
colliery?

THE DEPUTY MINISTER OF  
LABOUR (SHRI ABID ALI) (a) and  
(b) It is reported that when the agent  
of a neighbouring colliery went to  
the house of the manager of the Real  
Jambad Colliery on 14th December,  
1960 some workers belonging to  
Colliery Mazdoor Sabha (AITUC) did  
not like his coming there, they sus-  
pected he acted as an adviser to the  
management of the colliery and  
tried to assault his driver. A worker  
who objected to this action was chased  
and his property looted from his  
house. On 15th December, 1960,  
when the police arrested some per-  
sons in connection with this incident,

they were attacked and brick-  
batted by a large number of  
workers. The police took shelter in  
the colliery office after tear gas shells  
and a lathi charge proved ineffective  
and several of them were injured,  
two of them seriously. The crowd  
thereafter became violent, cut the  
telephone lines, paralysed the work of  
the colliery and tried to attack the  
quarters of some colliery peons. The  
colliery is working though not in full  
swing, about 340 workers, out of 660,  
have fled away and 120 arrested†

#### SITUATION AT THE SATGRAM COLLIERY

2 DR. SHRIMATI SEETA PARMA-  
NAND Will the Minister of LABOUR  
AND EMPLOYMENT be pleased to state

(a) whether it is a fact that the  
situation at the Satgram Colliery has  
deteriorated further during the last  
three days and two collieries out of  
the three have already closed down  
and the third one will be closed with  
effect from Monday next,

(b) whether any effective steps  
have been taken to arrest the trouble  
makers, and

(c) if the answer to part (b) above  
be in the affirmative, what are those  
steps, if not, what is the reason for not  
taking any steps?

THE DEPUTY MINISTER OF  
LABOUR (SHRI ABID ALI) (a) Yes

(b) and (c) Some trouble makers  
were arrested and Government of  
West Bengal have posted police at the  
Colliery to prevent recurrence of  
trouble

MR CHAIRMAN Both the ques-  
tions are to be taken together

DR. SHRIMATI SEETA PARMA-  
NAND Sir as this trouble in the  
Satgram colliery has spread to the  
Jambad colliery in a more virulent  
form what steps have the Govern-  
ment taken with the help of the West

†For supplementaries, see cols.  
3254—57 *infra*

Bengal Government to make sure that it will not spread further in that part where four other collieries are located within an area of four miles, namely, Chapqui, North Brook, South Samla and East Nimcha?

SHRI ABID ALI. Sir, our industrial relations machinery is very active and is trying to restore peace with the help of the local authorities of the Government of West Bengal

SHRI MAHESWAR NAIK May I know, Sir, whether it is a fact that the Regional Commissioner of Dhanbad has reported that the situation has become very uncontrollable because of the activities of these trouble-mongers, and the police had to be withdrawn? In that case, Sir, what are the steps that the Government is taking to ensure the safety of the management as well as of the workers?

SHRI ABID ALI: On one occasion, of course, the police had to be withdrawn from one place, but the Government of West Bengal, as I have submitted earlier, will help in restoring peace there.

SHRI S. C. DEB: May I know whether it is a fact that in the event of trouble spreading to the four neighbouring collieries nearly 30 thousand tons of coal per month will be lost to the country?

SHRI ABID ALI: Yes, there will be loss in production, Sir

SHRI FARIDUL HAQ ANSARI: Sir, the answer given by the hon. Minister is not clear as to how this trouble originated. He said that the agent of one neighbouring colliery went to the house of the manager and the workers objected to it. Why did they object to it and what was the reason behind it?

SHRI ABID ALI. As I said in the course of my reply to the main question, they thought that the manager of the neighbouring colliery was giving some advice to the manager of the colliery, where this assault took place, in connection with some matter.

SHRI RATANLAL KISHORILAL MALVIYA: Is it a fact that the union was existing there already and this trouble was created by a Communist union which came into existence in Satgram in October 1960 only?

SHRI ABID ALI. In the Satgram colliery there was a recognised union and, as I reported here a few days back, two employees of the colliery were doing money-lending business and when their activities were being checked, they invited the Communists to help them. And, Sir, the Communists did help them

DR. SHRIMATI SEETA PARMANAND: Is it a fact that the Communist leader there said in his speech that the workers should go and take possession of the Thapar House in Calcutta and go and occupy the house of the manager for their meetings?

SHRI ABID ALI: Sir, according to reliable information, in a speech at this colliery on 1st October 1960, Shri Kalyan Roy, who is a known local Communist, exhorted workers to co-operate with him in occupying the 14-storeyed building of Lala Karam Chand Thapar at Calcutta and to hold their next meeting in the manager's bungalow after driving him out. He also threatened those who did not join his union

SHRI BHUPESH GUPTA: May I know, Sir, how it is that the hon. Labour Minister got all these fantastic lies to be read out to Parliament, because they have no relation to truth whatsoever? You know, Sir, that that 14-storeyed building cannot be occupied by Shri Kalyan Roy or somebody else

MR. CHAIRMAN You put a question

SHRI BHUPESH GUPTA How can I put a question on lies?

SHRI ABID ALI Sir, I might point out that his colleague in the locality is accustomed to telling lies, and the hon Member here protects him. They have to take care of themselves.

DR SHRIMATI SEETA PARNAND Is it a fact that two of the three collieries are watery mines and the third also, when it will be locked up from day after tomorrow, will be completely out of commission? What steps is the Government taking in that event to put them in proper working conditions, should this lockout last for some time?

SHRI ABID ALI Yes, Sir, employers are threatening to declare a lockout and our officers there are persuading them to have a little more patience so that our officers can help to restore peaceful atmosphere.

Sir with regard to the remark of the hon Member—he says these are lies—I do not think you are allowing it to go on record.

SHRI BHUPESH GUPTA Is the hon Minister of Employers, pardon me, of Labour aware of the fact that these employers and their managements are using hooligans and hirelings with the connivance of the authorities in order to break up the unions and create their own unions and thus stop all normal trade union activities there?

SHRI ABID ALI True, Sir there are some hooligans and these money-lenders are getting support from the colleagues of my friend there.

SHRI BHUPESH GUPTA That is a part of the lie.

MR CHAIRMAN Next item

## PAPERS LAID ON THE TABLE

### THE MINERALS CONSERVATION AND DEVELOPMENT (AMENDMENT) RULES, 1960

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR B GOPALA REDDI) Sir, on behalf of Shri K D Malaviya I beg to lay on the Table, under sub-section (1) of section 28 of the Minerals Conservation (Regulation and Development) Act, 1957 a copy of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) Notification GSR No 1458 dated the 1st December, 1960, publishing the Minerals Conservation and Development (Amendment) Rules 1960 [Placed in Library See No LT-2574/60]

### RECOMMENDATIONS OF DIRECT TAXES ADMINISTRATION ENQUIRY COMMITTEE ACCEPTED BY GOVERNMENT

DR B GOPALA REDDI Sir I also beg to lay on the Table a statement showing further recommendations of the Direct Taxes Administration Enquiry Committee which have been accepted by Government either fully or with modification [Placed in Library See No LT-2563/60]

### SYNOPSIS OF PROCEEDINGS OF PARLIAMENTARY COMMITTEES ON DRAFT THIRD FIVE YEAR PLAN

SHRI K SANTHANAM (Madras) Sir, I beg to lay on the Table the Synopsis of Proceedings of Parliamentary Committee 'A' (Policy, Resources and Allocations) on the draft Third Five Year Plan [Placed in Library See No LT 2579/60]

SHRI JAIRAMDAS DAULATRAM (Nominated) Sir, I beg to lay on the Table the Synopsis of Proceedings of Parliamentary Committee 'B' (Industry Power and Transport) on the draft Third Five Year Plan [Placed in Library See No LT-2580/60]

SHRI K SANTHANAM Sir, on behalf of Shri T S Avinashilingam Chettiar, I beg to lay on the Table the Synopsis of Proceedings of Parliamentary Committee 'C' (Agriculture